

**Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi
DES-VII**

MINUTES OF NORMS COMMITTEE (NC-7) OF 'PLASTIC & RUBBER PRODUCTS' MEETING NO. **36/AM09 HELD ON 17.12.2008** UNDER
CHAIRMANSHIP OF
DR. SHYAM AGARWAL, ADGFT

Meeting No. **36/87-NC7/2008 of NORMS COMMITTEE (NC-7) dealing with 'Plastic & Rubber Products'** was held on **17.12.2008** under Chairmanship of Dr. Shyam Agarwal, DGFT, Udyog Bhawan, New Delhi-110011. Following officials attended:

- 1) Shri Akash Taneja, Joint DGFT
- 2) Shri Ishwar Singh, Deputy DGFT and Convener
- 3) Shri Shaish Kumar, Industrial Advisor, DIPP
- 4) Shri A.K. Aggarwal, Joint Industrial Advisor, D/o C&PC

2. Committee confirmed Minutes of NC Meeting No. **35/AM09 held on 10.12.2008**.

3.1 Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

3.1.1	Case No. A-304	FUTURA FIBRES PVT. LTD.	Status: Approved
	NC No.: 36/AM09 Dated: 17.12.2008		
HQ F. No.		RLA F. No.	Adv. Lic. No. & Date
01/87/050/551/AM06/DES-VII		04/24/040/231/AM06	0410073461 dt. 17.08.2005
01/87/162/00318/AM07/DES-VII		04/24/042/2/AM04	0410043857 dt. 17.07.2003
01/87/050/621/AM06/DES-VII		04/24/040/71/AM06	0410073917 dt. 29.08.2005
01/87/050/894/AM06/DES-VII		04/24/042/103/AM05	0410075698 dt. 21.10.2005
01/87/050/817/AM06/DES-VII		04/24/042/49/AM05	0410075253 dt. 07.10.2005

01/87/050/1406/AM06/DES-VII	04/24/040/481/AM06	0410078878 dt. 24.02.2006
01/87/050/818/AM06/DES-VII	04/24/042/65/AM05	0410075255 dt. 07.10.2005
01/87/050/734/AM06/DES-VII	04/24/040/189/AM06	0410074625 dt. 21.09.2005

Subject: Amendment in the description of Export Product “25% IPA Amorphous Copolyester Chips”.

Decision: With oral comments of D/o C&PC, Committee decided to amend description of export item as ‘25% IPA Copolyester Chips’ in place of ‘25% IPA Amorphous Copolyester Chips’. Accordingly, the description of export product in respect of norms already approved in above mentioned cases may be read as ‘25% IPA Copolyester Chips’

3.1.2	Case No. A-306	THRIARR POLYMERS PVT. LTD.	HQ F. No. 01/87/50/989/AM06/DES-VII	Status: Approved
	NC No.: 36/AM09 Dated: 17.12.2008	Adv. Lic. No. 0310356255 Dated 18.11.2005	RLA F. No. 03/95/40/998/AM06	

Application: Request is for allowing second export item.

Decision: The Committee considered the case as per agenda for allowing second export item as per application of the firm. On the basis of oral comments of the representative of Deptt. of C&PC (PC-II) present in the meeting, the Committee decided to allow second export product i.e., ‘Electric Switchgear Plastic articles made of thermosetting resin – YW 6 Fuse handles assemblies (Net content of ‘BMC 4249 kg’)’ with inputs as applied by the firm. This decision is in addition to the earlier decision of NC taken in its Meeting No. 16/87-ALC1/2006, dt. 19.07.2006 (Case No. 3/36/87-ALC-1/2005). RLA concerned shall call back the licence of the firm and taken consequent action accordingly.

3.1.3	Case No. A-307	PUNEET RESINS LTD.	HQ F. No. 01/83/050/AM07/DES-VII	Status: Approved
	NC No.: 36/AM09 Dated: 17.12.2008	Adv. Lic. No. 0310390283 Dated 19.07.2006	RLA F. No. 03/95/040/00444/AM07	

Application: Request is for modification in import item at Sl. No. 1.

Decision: With oral comments of representative of C&PC, Committee decided to amend description of import item at Sl. No. 1 as ‘Acrylonitrile Butadiene Rubber (NBR)’ in place of ‘Nitrile Butidene Rubber (NBR)’. Accordingly, the description of import item at Sl. No. 1 may be read as ‘Acrylonitrile

Butadiene Rubber (NBR)' in respect of norms already approved by Norms Committee in its Meeting No. 16/AM08, dt. 25.07.2007 (Case No. A – 395).

3.1.4	Case No. A-315	BHAGWAN SINGH TANDON	HQ F. No. 01/82/50/1393/AM07/DES-VII	Status: Approved
	NC No.: 36/AM09 Dated: 17.12.2008	Adv. Lic. No. 0510195599 Dated 04.12.2006	RLA F. No. 05/24/40/724/AM07	

Application: Request is for fixation of adhoc norms.

Decision: With D/o C&PC OM No. 46011/15/2007-PC.II dated 25.11.2008, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyurethane Wheels	1 No.	Raw-Material recommended for one kg of PU Weight in the export product:	
		1. Polyurethane Pre-Polymer	0.920 kg
		2. Polyurethane curing agent	0.166 kg
		3. Colour Pigment	0.014 kg
		4. Polyurethane to Metal Adhesive	0.011 kg
		5. Relevant Ball Bearing	Net to Net

ONLINE CASES

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Case No.:17/27/87-ALC1/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:36/87-ALC1/2008 17.12.2008	Status: Approved
HQ File :01/87/050/00418/AM08/	RLA File :03/94/040/00575/AM08/	Lic.No/Date:0310445831 10.10.2007	Defer Date:

Application: Request is for adhoc norms for following:

Sl. No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
		62/0- TERPENE PHENOLIC				

1	39095100	RESIN	16000.000	K.G	1111920.00	27120.00 US\$
				Total	1,111,920.00	27,120.00
Sl. No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	27076000	PHENOL	13488.000	K.G	890400.00	21717.07 US\$
2	29159090	DIPENTINE	3872.000	K.G	111200.00	2712.20 US\$
				Total	1,001,600.00	24,429.27

Decision: With D/o C&PC OM No. 46011/130/2006-PC.II dated 16.10.2008, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Terpene Phenolic Resin	1 kg	1. Dipentene	0.832 kg
		2. Phenol	0.284 kg

16	Case No.:8/31/87-ALC1/2008	Party Name:KALPANA INDUSTRIES LIMITED,	Meet No/Date:36/87-ALC1/2008 17.12.2008	Status:Approved
	HQ File :01/87/050/00518/AM09/	RLA File :03/94/040/00584/AM09/	Lic.No/Date:0310492837 04.11.2008	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39042290	63/0- PVC COMPOUND (Secondary Insulation Grade)	75.256	M.T	3772400.00	86324.94 Indian Rupees
				Total	3,772,400.00	86,324.94
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	39042290	PVC RESIN Suspension Grade	44.476	M.T	2108821.34	48256.78 US\$
2	29173902	DI- OCTYL PLASTICIZER (DOP)	16.782	M.T	1356747.90	31046.86 US\$
				Total	3,465,569.24	79,303.64

Decision: With D/o C&PC OM No. 46011/70/2005-PC.II dated 02.08.2007, following adhoc norms are **approved** on repeat basis:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound (Secondary Insulation Grade)	1 kg	1. PVC Resin Suspension Grade	0.591 kg

Insulation Grade)

2. Dioctylphthalate Plasticizer (DOP)

0.223 kg

17	Case No.:4/32/87-ALC1/2008	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:36/87-ALC1/2008 17.12.2008	Status:Approved
	HQ File :01/87/050/00532/AM09/	RLA File :03/95/040/00651/AM09/	Lic.No/Date:0310493511 10.11.2008	Defer Date:
	Application: Request is for adhoc norms for following:			

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	40082990	62/0- SYNTHETIC RUBBER BASED RUBBER COMPOUNDED SHEETS	250000.000	K.G	31500000.00	700000.00 US\$
				Total	31,500,000.00	700,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	40012200	NATURAL RUBBER	90000.000	K.G	9315000.00	207000.00 US\$
2	40023900	POLYBUTADIENE (BR) RUBBER	80000.000	K.G	12600000.00	280000.00 US\$
3	28170010	ZINC OXIDE	5300.000	K.G	500850.00	11130.00 US\$
4	28112200	SILICA FILLER PRECEPITATED	22500.000	K.G	1012500.00	22500.00 US\$
5	38123090	RUBBER CHEMICALS : ANTIOXIDANT / ACCELRATOR / RETARDER	2500.000	K.G	393750.00	8750.00 US\$
6	38123090	PEPTIZER LIKE STRUCTOL A-60/ULTRAFLOW -500 / A-44	10500.000	K.G	945000.00	21000.00 US\$
7	27129090	RUBBER PROCESSING OIL	11250.000	K.G	506250.00	11250.00 US\$
8	25080000	FILLERS LIKE CALCIUM CARBONATE	56250.000	K.G	1771875.00	39375.00 US\$
				Total	27,045,225.00	601,005.00

Decision: With DIPP letter dt. 17.12.2008, Committee decided to **approve** the case with import as applied for. However, the description of export and value cap on rubber chemical should be read as under:

Description of Export

- Synthetic Rubber Based Rubber Compounded Sheets containing minimum 29% Polybutadiene (BR) Rubber.

The value of Rubber Chemical at Sl. No. 5 and 6 taken together should not exceed 7% of the FOB value.

3.2 Following applications are deferred:

MANUAL CASES

3.2.1	Case No. A-305	SUZLON ENERGY LTD.	HQ F. No. 01/87/162/00207/AM09/DES-VII	Status: Deferred
	NC No.:36/AM09 Dated: 17.12.2008	FIXATION OF WASTAGE NORMS/SION NORMS FOR EXPORT PRODUCT ‘ROTOR BLADE’		

Application: This is a reference from Office of Development Commissioner, Kandla Special Economic Zone, Kutch enclosing therewith application of M/s Suzlon Energy Ltd. for fixation of wastage norms/SION norms for export product 'Rotor Blade'.

Position: D/L No. 46011/81/2006/PC.II, dt. 15.10.2008 issued by D/o C&PC.

3.2.2	Case No. A-308	PLASTIC PRODUCTS ENGINEERING CO.	HQ F. No. 01/87/050/00057/AM08/DES-VII	Status: Deferred
	NC No.:36/AM09 Dated: 17.12.2008	Adv. Lic. No. 0810063418 Dated 06.03.2007	RLA F. No. 08/24/040/00199/AM07	

Application: Request is for fixation of adhoc norms.

Position: D/L No. 46011/55/2007, dt. 13.06.2007 issued by D/o C&PC, final reminder is to be issued by DGFT.

3.2.3	Case No. A-309	VEM TECHNOLOGIES PVT. LTD.	HQ F. No. 01/81/162/563/AM08/DES-VII	Status: Deferred
	NC No.:36/AM09 Dated: 17.12.2008	Adv. Lic. No. 0910029346	RLA F. No. 09/24/040/00464/AM07	

Dated 14.02.2007

Application: Request is for fixation of adhoc norms.

Position: Deferred.

3.2.4	Case No. A-310	IMAGE LABELS PVT. LTD.	HQ F. No. 01/87/050/00043/AM07/DES-VII	Status: Deferred
	NC No.:36/AM09 Dated: 17.12.2008	Adv. Lic. No. 0710044329 Dated 12.04.2006	RLA F. No. 07/24/040/00974/AM06	

Application: Request is for fixation for ad-hoc norms.

Position: Deferred.

3.2.5	Case No. A-311	PLASOPAN ENGRS. (INDIA) PVT. LTD.	HQ F. No. 01/87/050/00639/AM08/DES-VII	Status: Deferred
	NC No.:36/AM09 Dated: 17.12.2008	Adv. Lic. No. 0510204391 Dated 01.06.2006	RLA F. No. 05/24/040/00075/AM08	

Application: Request is for review of norms fixed by NC in its Meeting No. 46/AM08 dated 26.03.2008 (Case No. 14/46/87/ALC-1/2007) for export of “Rigid PVC Profile (Exterior/Interior Grade)”.

Position: Copy of application to go regarding the additional request of the firm.

3.2.6	Case No. A-312	AUTO STRIPPING INDIA PVT. LTD.	HQ F. No. 01/80/050/01271/AM06/DES-VII	Status: Deferred
	NC No.:36/AM09 Dated: 17.12.2008	Adv. Lic. No. 0710042442 Dated 05.01.2006	RLA F. No. 0724/040/00787/AM06	

Application: Request is for fixation of adhoc norms.

Position: Deferred.

3.2.7	Case No. A-313	REF. FROM BOARD OF APPROVAL (BOA) Reg. M/s. Allied Instruments Pvt. Ltd.	HQ F. No. 01/87/162/159/AM09/DES-VII	Status: Deferred
	NC No.:36/AM09 Dated: 17.12.2008	Fixation of wastage norms for export product ‘Articles of Plastic of Solid Foam Pieces, Articles of Solid Foam for Education, and Puzzles Made of Solid Foam’ in respect of M/s Allied Instruments Pvt. Ltd		

Application: This is a reference from EOU Division of Department of Commerce for fixation of wastage norms for export product '**Articles of Plastic of Solid Foam Pieces, Articles of Solid Foam for Education, and Puzzles Made of Solid Foam**' in respect of M/s Allied Instruments Pvt. Ltd. where BOA referred proposal for fixation of input-output norms

Position: D/L No. 46011/94/2008, dt. 27.10.2008 issued by D/o C&PC.

3.2.8	Case No. A-314	MANAKSIA LTD. (FORMERLY HINDUSTHAN SEALS LTD.)	HQ F. No. 01/87/050/316/AM08/DES-VII	Status: Deferred
	NC No.:36/AM09 Dated: 17.12.2008	Adv. Lic. No. 0210102082 Dated 02.07.2007	RLA F. No. 02/24/040/00095/AM08	

Application: Request is for fixation of adhoc norms.

Position: DIPP as per their comments dated 10.12.2008 has stated that the information furnished by the firm vide their letter dt. 05.11.2008 is not complete, since they have not furnished the net weight of each of the export product separately. Hence, they may be asked to furnish the said information. Final reminder in this regard is to be issued by DGFT.

ONLINE CASES

1	Case No.:9/46/87-ALC1/2007	Party Name:SRF POLYMERS LIMITED	Meet No/Date:36/87-ALC1/2008 17.12.2008	Status:Deferred
	HQ File :01/87/050/00634/AM08/	RLA File :04/24/040/00025/AM08/	Lic.No/Date:0410089380 10.05.2007	Defer Date:31.12.2008
	Position: Deferred.			

2	Case No.:21/26/87-ALC1/2007	Party Name:NOUVEAW EXPORTS PVT. LTD.	Meet No/Date:36/87-ALC1/2008 17.12.2008	Status:Deferred
	HQ File :01/87/050/00360/AM08/	RLA File :03/95/040/00514/AM08/	Lic.No/Date:0310442293 10.09.2007	Defer Date:14.01.2009
	Position: D/L 46011/09/2008-PC.II dated 13.02.2008 by C&PC, follow			